

1.

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 89/2019

U/s 292/394/397/341 IPC & 25/27 Arms Act

PS: Pandav Nagar

State Vs. Himanshu @ Hunny

20.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Bhanu Pratap Singh, Ld. Counsel for applicant/
accused through Video Conferencing on Cisco
Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through
Video Conferencing on Cisco Webex.

It is stated by the Ld. Addl. PP for State that the case is pending trial in the Court of Dr. S.K.Gautam, Ld. ASJ, East District, Karkardooma Courts, Delhi.

So, the application be put up before the Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi on 22.06.2020 with the request to transfer this application to the Court of Dr. S.K.Gautam Ld. ASJ (East).



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020

At this stage, the application is taken up again as it has been informed by Sh. Arun Kharotia, Ahlmad that he has received a call from the Ld. Counsel from the applicant/ accused that the date be changed to 23.06.2020 from 22.06.2020. So, the application be put up before Ld. District & Sessions Judge, East for 23.06.2020.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 383/2019
U/s 186/353/307/34 IPC & 25/27 Arms Act
PS: Pandav Nagar
State Vs. Sheikh Mumtaz

20.06.2020


Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Anwar Ahmad Khan, Ld. Counsel for applicant/
accused through Video Conferencing on Cisco
Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through
Video Conferencing on Cisco Webex.

Arguments heard.

Put up at 2.00 pm for order.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020

20.06.2020

Present None.

Order

1. This order shall dispose off the bail application u/s 439



FIR No. 383/2019
U/s 186/353/307/34 IPC & 25/27 Arms Act
PS: Pandav Nagar
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Cr.P.C. filed on behalf of applicant/ accused Sheikh Mumtaz.

2. I have already heard the Ld. Counsel for the applicant/ accused and the Ld. Addl. PP for State.

3. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is innocent and has been falsely implicated by the police in various cases. The investigation is complete and charge sheet has been filed. The applicant/ accused has been granted bail in other cases. Nothing has been recovered from the applicant/accused and recovery is planted one. It was submitted that applicant/ accused may be released on bail as no useful purpose would be served by keeping him in the Jail.

4. The application was opposed by Ld. Addl. PP on the ground that the allegations against the applicant/ accused are serious in nature. The trial is yet to start. It was also submitted that applicant/ accused is also involved in other criminal cases.

5. The applicant/ accused has been arrested for the offences punishable u/s 307/186/353/332/34 IPC. The applicant/ accused is also stated to be involved in other cases. Trial is yet to start. Hence, I do not see any justification to grant bail to the applicant/ accused at this stage. The application is dismissed.




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FIR No. 383/2019
U/s 186/353/307/34 IPC & 25/27 Arms Act
PS: Pandav Nagar
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The application stands disposed off accordingly.

Copy of this order be sent to the Ld. Counsel for the
applicant/ accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 242/2020

U/s 323/336/506/34 IPC & 25/27 Arms Act

PS: Kalyan Puri

State Vs. Yashwant @ Sagar

20.06.2020


Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Yogender Kumar, Ld. Counsel for applicant/
accused in person.

Sh. Gaurav Pandey, Ld. Addl. PP for State through
Video Conferencing on Cisco Webex.

Arguments heard.

Put up at 2.30 pm for order. Report from Jail be also
awaited.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020

20.06.2020

Present None.

Order

1. This order shall dispose off application u/s 439 Cr.P.C. filed on behalf of the applicant/ accused Yashwant @ Sagar for grant of



FIR No. 242/2020
U/s 323/336/506/34 IPC & 25/27 Arms Act
PS: Kalyan Puri
State Vs. Yashwant @ Sagar

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bail.

2. I have already heard the Ld. Counsel for the applicant/accused and Ld. Addl. PP for State. I have also perused the reply and report received from the Jail.

3. It was submitted by the Ld. Counsel for the applicant/accused that the applicant/accused is innocent and has been falsely implicated in this case. The applicant/accused is no more required to be detained in JC for any purpose. The recovery, if any, is planted one. The applicant/accused is a young boy and is only bread earner of his family. He has no criminal record. Therefore, he may be released on bail.

4. On the other hand, the Ld. Addl. PP for the State has opposed the bail application on the ground that the allegations against the applicant/accused are serious in nature. Investigation is not yet complete. Therefore, the applicant/accused does not deserve bail.

5. The applicant/accused has been arrested for the offences punishable u/s 323/336/506/34 IPC r/w 25/27 Arms Act. The applicant / accused along with his associates had beaten the nephew of the complainant and during the incident fire arm was also used. The investigation is stated to be not complete. One of



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FIR No. 242/2020
U/s 323/336/506/34 IPC & 25/27 Arms Act
PS: Kalyan Puri
State Vs. Yashwant @ Sagar

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the co- accused is yet to be arrested. Therefore, I do not see any justification to grant bail to the applicant/ accused at this stage. The application is rejected.

The application stands disposed off accordingly.

Copy of this order be sent to the Ld. Counsel for the applicant/ accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020

4.

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 29/2014

U/s 394/395/237/34 IPC

PS: Kalyan Puri

State Vs. Mohd. Shahnawaz & Ors.

20.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Ravi Kaushal, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex

Heard. File perused.

It was submitted by Ld. Counsel for the applicant/ accused Mohd. Shahnawaz that he is on bail in this case and a robkar be issued to the Jail Superintendent in this regard. It is also submitted that due to some inadvertence the name of the father of the applicant/ accused Mohd. Shahnawaz has been wrongly mentioned as Sh. MS Shahid whereas the name of the father of the applicant/ accused is Mohd. Ahmad Saeed.

The perusal of the report of Ahlmad shows that the accused Mohd. Shahnawaz son of Mohd. Ahmad Saeed is on bail in case FIR No. 29/2014 PS Kalyan Puri u/s 365/395/397/412/414/120B/34 IPC.

The copy of this order be sent to the concerned Jail Superintendent for information.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 571/18
U/s 302/120-B/34 IPC
PS: Kalyan Puri
State Vs. Shanti

20.06.2020


Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. S.S.Tomar, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.
Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.

Reply received.

It is stated by the Ld. Addl. PP for State that the case is pending trial in the Court of Sh. Ajay Gupta, Ld. ASJ, East District, Karkardooma Courts, Delhi.

So, the application be put up before the Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi on 22.06.2020 with the request to transfer this application to the Court of Sh. Ajay Gupta Ld. ASJ (East).


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI**

FIR No. 383/2019

U/s 186/353/307/34 IPC & 25 Arms Act

PS: Pandav Nagar

State Vs. Sheikh Saifuddin @ Manirul

20.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Mohd. Iliyas, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.
Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.

Reply received.

Arguments heard.

Put up at 2.00 p.m. for order.



(SURINDER KUMAR SHARMA)

Additional Sessions Judge -05

Karkardooma Courts (East District)

Delhi/20.06.2020.

20.06.2020

Present None.

I have already heard the Ld. Counsel for the applicant/ accused and the Ld. Addl. PP for the State. I have also perused the reply.

It was argued by the Ld. Counsel for applicant/ accused that the applicant/ accused is innocent and has been falsely



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FIR No. 383/2019
U/s 186/353/307/34 IPC & 25 Arms Act
PS: Pandav Nagar
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implicated in the present case. The applicant/ accused is aged about 26 years. He is in JC since 01.11.2019. Investigation is already complete and the co-accused has been granted interim bail. It was submitted that the applicant/ accused is no more required for any purpose to be kept in JC and therefore, he may be released on bail.

The application was opposed by Ld. Addl. PP on the ground that allegations against the applicant/ accused are serious in nature and the applicant/ accused is involved in other criminal cases also. It was also submitted that the one bail application of the applicant/accused was dismissed by this court on 18.06.2020.

The applicant/ accused was arrested for the offences punishable u/s 307/186/353/332/34 IPC. He is stated to be involved in other cases also. One bail application of the applicant/ accused was dismissed by this court a day before yesterday. Hence, under these circumstances, I do not see any justification to grant bail to the applicant/ accused at this stage. The application is dismissed accordingly.

The application stands disposed off accordingly.




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FIR No. 383/2019
U/s 186/353/307/34 IPC & 25 Arms Act
PS: Pandav Nagar
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Copy of this order be sent to the Ld. Counsel for the
applicant/ accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020

FIR No. 271/2016
PS: Pandav Nagar
U/s 302/307/34 IPC
State vs. Abdul Ahsan @ Kallu

20.06.2020

Present: None

This file has been put up before me by the Ahlmad who has apprised me that in the ordersheet dated 19.06.2020 the date “**18.06.2020**” has been mentioned at the top of the ordersheet. This is a typographical error and the same is rectified. The date in the said order sheet be read as “**19.06.2020**” instead of 18.06.2020.

Copy of this order be sent to Jail Superintendent for information.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/20.06.2020


FIR No. 271/16
U/s 302/307/34 IPC
PS: Pandav Nagar
State Vs. Abdul Ahsan @ Kallu

18.06.2020

Present: None.

File is taken up today on receipt of the surety bond of accused Abdul Ahsan @ Kallu son of Ikram through online in terms of order dated 18.06.2020. The trial of the case is pending in this court so the surty bond is considered. The surety Ms. Saira Saifi has earlier stood surety to the applicant/ accused Abdul Ahsan @ Kallu. Her FDR is already lying in the court file. The surety bond is accepted till 03.08.2020. The FDR of sruety which is already in Judicial file be retained. The applicant/ accused Abdul Ahsan @ Kallu son of Ikram be released by the concerned Jail Superintendent after obtaining personal bond in the sum of Rs. 70,000/- to his satisfaction, from accused Abdul Ahsan @ Kallu son of Ikram.

Copy of this order be sent to concerned Jail Supdt. For information and compliance.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (Electricity)
Delhi/19.06.2020(sk)